

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1029/94

New Delhi this the 13th day of July, 1995

(9)

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Makan Singh,  
S/o Shri Mohinder Singh,  
R/o V. Koti Patti Roh,  
P.O. Mogram,  
Distt. Tehu Garhwal U.P.
2. Mohan Singh Shah,  
S/o Shri Bhawani Singh Shah,  
R/o Singdhar,  
P.O. Joshimath,  
Dist. Chamoli (U.P.) .... Applicant

(By Advocate : Ms Bharti Sharma)

VERSUS

1. Union of India, through  
Secretary,  
Ministry of Communication,  
Department of Telecommunication,  
Sanchar Bhavan,  
New Delhi.
2. The Chief General Manager,  
Satellite Communication Project,  
A-2 ARA Centre,  
Jhandewalan Extension,  
New Delhi.
3. Divisional Engineer,  
(Telecom) Satellite Communication  
(Project Microwave Maintenance,  
Dehradun (U.P.) .... Respondents

(By Advocate : None)

JUDGEMENT (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A) )

In this application Shri Makan Singh and  
one other, both <sup>presently</sup> working as Casual labourers  
<sup>in (as claimed by them)</sup> the department of Tele-communication have prayed  
for the grant of temporary status under the

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scheme known as (Grant of Temporary status and Regularisation Scheme, 1989) and seek direction that their services be not terminated pending

10

disposal of the O.A. Further prayer has been made to direct the respondents to pay all the arrears of pay due to them since October, 1989 when they were eligible for the temporary status.

Notices were issued to the respondents on 26.5.94 to file reply but as no reply was filed till 30.11.94 and none had appeared on behalf of the respondents the O.A. was ordered to be admitted and listed for final hearing.

The case came up for final hearing today and Ms Bharti Sharma appeared for the applicants. None appeared for the respondents, and no reply has been filed even till today.

During the course of hearing the applicant's counsel has invited our attention to the representation dated 23.6.1993 filed by the applicant to the respondents (Annexure A-3) which she states has not yet been disposed of by them.

Under the circumstances, this O.A. is disposed of with a direction the respondents to examine the contents of the applicant's representation dated 23.6.1990 in the light of the Casual Labourers (Grant of Temporary Status and Regularisation Scheme, 1989) and pass a detailed, speaking and reasoned order thereon

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within two months from the date of receipt of a copy of this judgement. In the event that the respondents hold the applicants are fully covered by the above mentioned ~~case~~ <sup>Scheme</sup>, they will be entitled to the benefits flowing therefrom. This O.A. is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)

Member (J)

S. R. Adige

(S.R. Adige)

Member (A)

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